

1	2	3	4	5
15.	-do-	26	July, 86	Nil
16.	-do-	23	August, 86	Nil
17.	-do-	22	September 86	Nil
18.	-do-	24	October 86	Nil
19.	-do-	1	3-11-86	432.00

[English]

Supply of Spurious Glycerine to Hospitals and Dispensaries

5280. SHRI THAMPAN THOMAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that several firms have been supplying "spurious glycerine" to hospitals and dispensaries all over the country;

(b) whether it is also a fact that these "spurious" drugs were supplied by two firms from Bombay and Calcutta; and

(c) whether the drug controllers (States) have raided any of these firms?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c). According to information available, M/s Alpina Pharma, Nanded had supplied non medicinal glycerine which caused deaths in Maharashtra Hospital. The Commissioner, Food & Drugs Administration initiated action under the Drugs & Cosmetics Act and the State Government of Maharashtra had appointed a Commission of Enquiry headed by Mr. Justice B. Lentin. The Commission has submitted its report on 30.11.1987 to the State Government of Maharashtra.

Acquisition of Land for setting up R.S.P.

5281. SHRI SAMAR BRAHMA CHOUDHURY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that ninety two villages had been acquired for the purpose of establishment of National Project of Rourkela Steel Plant and allied and ancillary industries where specific notification under certain plea was made under the provisions of sub-section (II) of Section 3 of the Orissa Act XVIII of 1918; and

(b) whether it is also a fact that 37 villages have been surrendered and made over to the Orissa Government for returning to the original land owners and tribals who traditionally occupied their habitual territories in this state?

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): (a) No, Sir. However, a notification under sub-section (I) of Section 3 of the Orissa Act, XVIII of 1918, had been published for acquisition of land of 33 villages. In pursuance of this notification, lands in 10 villages were fully acquired and lands in 23 villages were partly acquired by the Orissa State Government and the possession of the same was handed over to Rourkela Steel Plant.

(b) No, Sir. However, a few patches of land from 10 villages have been handed over by Rourkela Steel Plant back to the State Government for various public purposes.

Absorption of Employees on Deputation to Rail India Technical and Economic Service

5282. SHRI VISHNU MODI: Will the Minister of RAILWAYS be pleased to state:

(a) whether employees of the Northern